

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

For the Attention of the Creditors of **M/sSANDHHYA SHIPPING SERVICES PVT LIMITED**

| <b>RELEVANT PARTICULARS</b> |                                                                                                                                     |                                                                                                                                                                                                    |
|-----------------------------|-------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                          | Name of corporate debtor                                                                                                            | M/sSandhhya shipping services Private Limited                                                                                                                                                      |
| 2                           | Date of incorporation of corporate debtor                                                                                           | 07th January2008                                                                                                                                                                                   |
| 3                           | Authority under which corporate debtor is incorporated / registered                                                                 | Registrar of Companies – Chennai                                                                                                                                                                   |
| 4                           | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                   | U63090TN2008PTC065957                                                                                                                                                                              |
| 5                           | Address of the registered office and principal office (if any) of corporate debtor                                                  | 185 & 186, AvittamApts, Thilakar Avenue,Vth Cross Street, Madipakkam, Chennai -600091,                                                                                                             |
| 6                           | Insolvency commencement date in respect of corporate debtor                                                                         | 01.01.2020( Date of certified copy issued to the Insolvency Resolution Professional)<br><br>14 <sup>th</sup> March, 2019 [Order of NCLT, Chennai Division Bench, Petition No. CP/737/IB/2018]      |
| 7                           | Estimated date of closure of insolvency resolution process                                                                          | 29 th June, 2020[Being 180 days from Insolvency commencement date]                                                                                                                                 |
| 8                           | Name and registration number of the insolvency professional acting as interim resolution professional                               | CA. Rajagurusami Maheswaran<br>Reg.No.- IBBI/IPA-001/IP-P00584/2017-18/11025                                                                                                                       |
| 9                           | Address and e-mail of the interim resolution professional, as registered with the Board                                             | CA.Rajagurusami Maheswaran,<br>Chartered Accountants,<br>II A/GF,DeeCee Victoria Apartments, 78-1(69),<br>East Lokamanya Street, R.S.Puram, Coimbatore – 641 002.<br>e-mail:rgmaheswaran@gmail.com |
| 10                          | Address and e-mail to be used for correspondence with the interim resolution professional                                           | CA.Rajagurusami Maheswaran,<br>Chartered Accountants,<br>II A/GF,DeeCee Victoria Apartments, 78-1(69),<br>East Lokamanya Street, R.S.Puram, Coimbatore – 641 002.<br>e-mail:rgmaheswaran@gmail.com |
| 11                          | Last date for submission of claims                                                                                                  | ...15 th... January, 2020                                                                                                                                                                          |
| 12                          | Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional | NIL                                                                                                                                                                                                |
| 13                          | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class                            | NIL                                                                                                                                                                                                |

|    |                                                                                          |                                                                                                                                 |
|----|------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------|
|    | (Three names for each class)                                                             |                                                                                                                                 |
| 14 | (a) Relevant Forms and<br>(b) Details of authorized representatives<br>are available at: | www.ibbi.gov.in → Quick Links→<br>Downloads→IBBI(Insolvency Resolution<br>Process for Corporate Persons) Regulations,<br>2016 . |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Sandhya Shipping Services Private Limited** on **14<sup>th</sup> March, 2019**.

**The Certified copy of the said Order was issued to the Interim Resolution Professional on 1<sup>st</sup> Jan 2020**

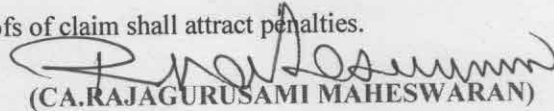
The creditors of **M/s Sandhya Shipping Services Private Limited** are hereby called upon to submit their claims with proof on or before **15<sup>th</sup> January 2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : **2 nd January 2020**  
Place : **Coimbatore.**

  
(CA. RAJAGURUSAMI MAHESWARAN)

**R. MAHESWARAN. FCA**  
IBBI/PA-001/IP-P00584/  
2017-18/ 3

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